

Bail Application No. 418
FIR No. 73/21
PS: Burari
U/s: 420/34 IPC
State Vs. (1) Dharmender Singhal @ Pinki
(2) Sahil Singhal
(3) Abhisek Singhal

28.05.2021

In view of the directions/order of Registrar General, Hon'ble High Court vide Office Order No.257-288/RG/DHC/2021 dated 08.04.2021, Order No.2/R/RG/DHC/2021 dated 19.04.2021 & Office Order No.6/R-1 to R-31/RG/DHC/2021 dated 14.05.2021, the matter is taken up through VC.

Further, in view of the Order No.765-30457-537/S.V./DHJS/Gaz/2021 dated 15.05.2021 & Order No.772/30974-31044/S.V./DHJS/Gaz/2021 dated 20.05.2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

These are three separate applications u/s 438 Cr.PC for grant of anticipatory bail moved on behalf of applicants /accused persons.

Present: Ms. Garima Gupta, Ld. Addl. PP for the State.
Sh. Vaibhav Sinha, Advocate for the complainant.
IO/ ASI Roop Singh.
Sh. Mukesh Kumar Sharma, Advocate for applicants/ accused persons.

It is jointly submitted on behalf of applicants/ accused persons and complainant that the present matter has been settled between them before Mediation Centre, Tis Hazari Courts, Delhi in the month of April, 2021. However, copy of said Mediation Settlement is not placed on record on behalf of either of the sides.

Let copy of relevant Mediation Settlement, if any, be placed on record by next date of hearing.

IO is directed to verify the aforesaid fact and to submit the Status Report on the next date of hearing.

Interim order, if any, to continue till the next date of hearing.

Put up on **14.06.2021** for arguments on the bail applications.

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(Vidya Prakash)

Vacation Judge, Special Judge – 01 (Electricity)
Central District/ THC/Delhi
28.05.2021

Bail Application No. 1090
FIR No. 263/19
PS: Crime Branch
U/s: 420/467/468/471/34 IPC r/w Section 12 Passport Act
State Vs. Pradeep Kumar Kattamori

28.05.2021
At 2.30 p.m.

In view of the directions/order of Registrar General, Hon'ble High Court vide Office Order No.257-288/RG/DHC/2021 dated 08.04.2021, Order No.2/R/RG/DHC/2021 dated 19.04.2021 & Office Order No.6/R-1 to R-31/RG/DHC/2021 dated 14.05.2021, the matter is taken up through VC.

Further, in view of the Order No.765-30457-537/S.V./DHJS/Gaz/2021 dated 15.05.2021 & Order No.772/30974-31044/S.V./DHJS/Gaz/2021 dated 20.05.2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

This is an application u/s 439 Cr.PC for grant of regular bail moved on behalf of applicant /accused.

Present: Ms. Garima Gupta, Ld. Addl. PP for the State.
IO/ SI Santosh Kumar, Crime Branch.
Sh. Gopal Sharma, Advocate for applicant/ accused.

Reply of bail application already filed. Copy thereof stated to be already supplied to counsel of applicant / accused.

TCR is already retained in this matter. However, Ld. Addl. PP for the State seeks adjournment on the ground that copy of bail application as well as that of bail reply have been received by her only at around 12.30p.m or so today itself and she could not get time to go through the same as she was busy in the hearing of other bail matters listed before the Court today.

Ld. counsel for the applicant/ accused has been fair enough not to oppose the aforesaid request made by ld. Addl. PP.

In view of aforesaid facts and circumstances, present bail matter is adjourned to **29.05.2021 at 10.00 a.m.** for its disposal.

TCR be retained.

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(Vidya Prakash)

Vacation Judge, Special Judge – 01 (Electricity)
Central District/ THC/Delhi
28.05.2021

Bail Application No. 861
FIR No.215/18
PS: EOW
U/s: 420/468/120 B IPC
State Vs. Rohit Bhuttan

28.05.2021

In view of the directions/order of Registrar General, Hon'ble High Court vide Office Order No.257-288/RG/DHC/2021 dated 08.04.2021, Order No.2/R/RG/DHC/2021 dated 19.04.2021 & Office Order No.6/R-1 to R-31/RG/DHC/2021 dated 14.05.2021, the matter is taken up through VC.

Further, in view of the Order No.765-30457-537/S.V./DHJS/Gaz/2021 dated 15.05.2021 & Order No.772/30974-31044/S.V./DHJS/Gaz/2021 dated 20.05.2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

This is an application u/s 439 Cr.PC for grant of regular bail moved on behalf of applicant /accused.

Present: Ms. Garima Gupta, Ld. Addl. PP for the State.
Sh. Abhishek Kumar Rai, Advocate for the complainant.
IO/Inspt. Ashutosh Kumar, EOW
None is present on behalf of applicant/ accused despite repeated calls.

Reply of bail application already filed. Copy thereof stated to be already supplied to ld. Counsel of applicant electronically.

In the interest of justice, no adverse order is being passed against the applicant/ accused.

Put up on **05.06.2021** before concerned Court for arguments.

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(Vidya Prakash)
Vacation Judge, Special Judge – 01 (Electricity)
Central District/ THC/Delhi
28.05.2021

Bail Application No. 1142
FIR No. 142/21
PS: Burari
U/s: 498 A/ 406 IPC
State Vs. (1) Raju Koli
(2) Rambeti

28.05.2021

In view of the directions/order of Registrar General, Hon'ble High Court vide Office Order No.257-288/RG/DHC/2021 dated 08.04.2021, Order No.2/R/RG/DHC/2021 dated 19.04.2021 & Office Order No.6/R-1 to R-31/RG/DHC/2021 dated 14.05.2021, the matter is taken up through VC.

Further, in view of the Order No.765-30457-537/S.V./DHJS/Gaz/2021 dated 15.05.2021 & Order No.772/30974-31044/S.V./DHJS/Gaz/2021 dated 20.05.2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

This is an application u/s 438 Cr.PC for grant of anticipatory bail moved on behalf of applicants /accused persons.

Present: Ms. Garima Gupta, Ld. Addl. PP for the State.
Sh. Chander Gupt Mourya, Advocate for the complainant.
IO/ WSI Seema
None for applicants/ accused persons despite repeated calls.

Reply of bail application already filed. Copy thereof stated to be already supplied to ld. Counsel of applicants electronically.

Record shows that none had appeared on behalf of applicants/ accused persons even on the last date of 22.05.2021. None has appeared on their behalf even today.

In the interest of justice, no adverse order is being passed against applicants for today.

Put up on **07.06.2021** for consideration of bail application.

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(Vidya Prakash)

Vacation Judge, Special Judge – 01 (Electricity)
Central District/ THC/Delhi
28.05.2021

Bail Application No. 1333
FIR No. 463/20
PS: Kotwali
U/s: 308/34 IPC
State Vs. Sonia

28.05.2021

In view of the directions/order of Registrar General, Hon'ble High Court vide Office Order No.257-288/RG/DHC/2021 dated 08.04.2021, Order No.2/R/RG/DHC/2021 dated 19.04.2021 & Office Order No.6/R-1 to R-31/RG/DHC/2021 dated 14.05.2021, the matter is taken up through VC.

Further, in view of the Order No.765-30457-537/S.V./DHJS/Gaz/2021 dated 15.05.2021 & Order No.772/30974-31044/S.V./DHJS/Gaz/2021 dated 20.05.2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

This is an application for grant of interim bail of 90 days moved on behalf of applicant /accused.

Present: Ms. Garima Gupta, Ld. Addl. PP for the State.
IO/SI Kunal Kishor.
Sh. Anil Kumar Kamboj, Ld. Legal Aid Counsel for applicant/ accused.

Reply of bail application filed. Copy thereof be supplied to ld. Counsel of applicant electronically.

Heard on the application. Record perused.

After hearing submissions made on behalf of both the sides and keeping in view the facts and circumstances of the case, **let report of concerned Jail Superintendent be called on the following points:-**

1. Nominal Roll of applicant/ accused; and
2. A certificate regarding conduct of applicant/ accused during her custody period so far.

Put up on **02.06.2021**.

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(Vidya Prakash)

Vacation Judge, Special Judge – 01 (Electricity)
Central District/ THC/Delhi

28.05.2021

Bail Application No. 1334
FIR No.540/21
PS: Kotwali
U/s: 379/356 IPC
State Vs. Rihan

28.05.2021

In view of the directions/order of Registrar General, Hon'ble High Court vide Office Order No.257-288/RG/DHC/2021 dated 08.04.2021, Order No.2/R/RG/DHC/2021 dated 19.04.2021 & Office Order No.6/R-1 to R-31/RG/DHC/2021 dated 14.05.2021, the matter is taken up through VC.

Further, in view of the Order No.765-30457-537/S.V./DHJS/Gaz/2021 dated 15.05.2021 & Order No.772/30974-31044/S.V./DHJS/Gaz/2021 dated 20.05.2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

This is an application u/s 438 Cr.PC for grant of anticipatory bail moved on behalf of applicant /accused.

Present: Ms. Garima Gupta, Ld. Addl. PP for the State.
IO/ASI Satyendra Singh.
Sh. Faraz Khan, Advocate for applicant/ accused.

Reply of bail application filed. Copy thereof stated to be supplied to ld. Counsel of applicant electronically.

Part arguments heard. During the course of arguments, it is pointed out that some CCTV footage has been seized in this case.

Considering the overall facts and circumstances of the case, IO is directed to submit copy of said CCTV footage on record by next date. He is also directed to file additional reply with regard to status of CCTV camera from which said footage was seized, by next date.

Put up on **03.06.2021** for arguments.

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(Vidya Prakash)
Vacation Judge, Special Judge – 01 (Electricity)
Central District/ THC/Delhi
28.05.2021

Bail Application No. 1336
FIR No. 463/20
PS: Timarpur
U/s: 307/34 IPC & 25/27 Arms Act
State Vs. Rahul @ Juddi

28.05.2021

In view of the directions/order of Registrar General, Hon'ble High Court vide Office Order No.257-288/RG/DHC/2021 dated 08.04.2021, Order No.2/R/RG/DHC/2021 dated 19.04.2021 & Office Order No.6/R-1 to R-31/RG/DHC/2021 dated 14.05.2021, the matter is taken up through VC.

Further, in view of the Order No.765-30457-537/S.V./DHJS/Gaz/2021 dated 15.05.2021 & Order No.772/30974-31044/S.V./DHJS/Gaz/2021 dated 20.05.2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

This is an application u/s 439 Cr.PC for grant of interim bail moved on behalf of applicant /accused.

Present: Ms. Garima Gupta, Ld. Addl. PP for the State.
IO/ SI Ashok Kumar
Sh. Nikhlesh Mourya, Advocate for applicant/ accused.

Reply of bail application filed. Copy thereof supplied to ld. Counsel of applicant electronically.

Arguments on the bail application heard. Record perused.

After addressing brief arguments, ld. counsel of applicant/accused seeks permission to withdraw the present bail application and seeks liberty to file fresh application before appropriate Forum.

In view of arguments of counsel of applicant/accused, present bail application is dismissed as withdrawn, with liberty as prayed.

Copy of this order be given dasti to both the sides through electronic means, as per the rules.

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(Vidya Prakash)

Vacation Judge, Special Judge – 01 (Electricity)
Central District/ THC/Delhi
28.05.2021

Bail Application No. 1338
FIR No. 521/20
PS: Civil Lines
U/s: 377 IPC
State Vs. Sahil Kapoor

28.05.2021

In view of the directions/order of Registrar General, Hon'ble High Court vide Office Order No.257-288/RG/DHC/2021 dated 08.04.2021, Order No.2/R/RG/DHC/2021 dated 19.04.2021 & Office Order No.6/R-1 to R-31/RG/DHC/2021 dated 14.05.2021, the matter is taken up through VC.

Further, in view of the Order No.765-30457-537/S.V./DHJS/Gaz/2021 dated 15.05.2021 & Order No.772/30974-31044/S.V./DHJS/Gaz/2021 dated 20.05.2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

This is an application u/s 439 Cr.PC for grant of interim bail of 90 days moved on behalf of applicant /accused.

Present: Ms. Garima Gupta, Ld. Addl. PP for the State.
Complainant in person (through VC).
IO/ WSI Gurdeep Kaur.
Sh. Ajay Khatana, Advocate for applicant/ accused.

Reply of bail application filed. Copy thereof stated to be supplied to ld. Counsel of applicant electronically.

After hearing submissions made on behalf of both the sides and keeping in view the facts and circumstances of the case, **let report of concerned Jail Superintendent be called on the following points:-**

1. Nominal Roll of applicant/ accused; and
2. A certificate regarding conduct of applicant/ accused during his custody period so far.

Put up on **07.06.2021**.

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(Vidya Prakash)

Vacation Judge, Special Judge – 01 (Electricity)
Central District/ THC/Delhi
28.05.2021

Bail Application No. 1342
FIR No. 428/21
PS: Kotwali
U/s: 420/511/188/120 B/34 IPC & 3 Epidemic Disease Act
State Vs. Ashish Gupta

28.05.2021

In view of the directions/order of Registrar General, Hon'ble High Court vide Office Order No.257-288/RG/DHC/2021 dated 08.04.2021, Order No.2/R/RG/DHC/2021 dated 19.04.2021 & Office Order No.6/R-1 to R-31/RG/DHC/2021 dated 14.05.2021, the matter is taken up through VC.

Further, in view of the Order No.765-30457-537/S.V./DHJS/Gaz/2021 dated 15.05.2021 & Order No.772/30974-31044/S.V./DHJS/Gaz/2021 dated 20.05.2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

This is an application u/s 439 Cr.PC for grant of regular bail moved on behalf of applicant /accused.

Present: Ms. Garima Gupta, Ld. Addl. PP for the State.
IO/ SI Kunal Kishor.
Proxy Counsel Sh. Manoj Dahiya, Advocate for Sh. J.P.Singh, Advocate for applicant/ accused.

Reply of bail application filed. Copy thereof stated to be supplied to ld. Counsel of applicant electronically.

Proxy counsel of applicant/accused seeks adjournment on the ground that main counsel is out of town due to some personal difficulty.

Request is allowed.

Put up on **31.05.2021** for arguments on bail application.

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(Vidya Prakash)

Vacation Judge, Special Judge – 01 (Electricity)
Central District/ THC/Delhi
28.05.2021

Bail Application No. 1343
FIR No. 296/21
PS: Wazirabad
U/s: 395/120B/34 IPC
State Vs. Jatin

28.05.2021

In view of the directions/order of Registrar General, Hon'ble High Court vide Office Order No.257-288/RG/DHC/2021 dated 08.04.2021, Order No.2/RG/DHC/2021 dated 19.04.2021 & Office Order No.6/R-1 to R-31/RG/DHC/2021 dated 14.05.2021, the matter is taken up through VC.

Further, in view of the Order No.765-30457-537/S.V./DHJS/Gaz/2021 dated 15.05.2021 & Order No.772/30974-31044/S.V./DHJS/Gaz/2021 dated 20.05.2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

This is an application u/s 439 Cr.PC for grant of interim bail moved on behalf of applicant /accused.

Present: Ms. Garima Gupta, Ld. Addl. PP for the State.
IO/ SI Anjani Kumar Singh
Sh. Pranay Abhishek, Advocate for applicant/ accused.

Reply of bail application filed. Copy thereof stated to be supplied to ld. Counsel of applicant electronically.

Part arguments heard. During the course of arguments, counsel of applicant /accused has referred to averments made in para Nos. 11 and 12 of the bail application in order to bring home his point that applicant/ accused, who is constable in Delhi Police, was on duty as on the date and time of commission of alleged crime. However, bail reply is found to be quite vague as regards the relevant investigation, if any, carried out in this regard. Moreover, Ld. Addl. PP, on instructions of IO, has pointed out that TIP of applicant/ accused is yet to be got conducted, as also mentioned in bail reply. On query, IO submits that he shall be moving an application for conducting TIP of applicant/ accused before concerned MM today.

In view of above facts and circumstances, IO is directed to file detailed status report as regards status of TIP of applicant/ accused as well as on all other relevant aspects including those as stated above, by next date of hearing.

On request, put up on **03.06.2021** for filing status report and further arguments on the bail application.

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(Vidya Prakash)

Vacation Judge, Special Judge – 01 (Electricity)
Central District/ THC/Delhi
28.05.2021

Bail Application No. 2322
FIR No.95/21
PS: Sadar Bazar
U/s: 498A/304B/ 34 IPC
State Vs. Souman @ Suman

28.05.2021

In view of the directions/order of Registrar General, Hon'ble High Court vide Office Order No.257-288/RG/DHC/2021 dated 08.04.2021, Order No.2/R/RG/DHC/2021 dated 19.04.2021 & Office Order No.6/R-1 to R-31/RG/DHC/2021 dated 14.05.2021, the matter is taken up through VC.

Further, in view of the Order No.765-30457-537/S.V./DHJS/Gaz/2021 dated 15.05.2021 & Order No.772/30974-31044/S.V./DHJS/Gaz/2021 dated 20.05.2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

This is an application u/s 439 Cr.PC for grant of interim bail moved on behalf of applicant /accused.

Present: Ms. Garima Gupta, Ld. Addl. PP for the State.
IO/ Inspt. Pawan Kumar.
Sh. Pankaj Tyagi, Advocate for applicant/ accused.

Reply of bail application filed. Copy thereof be supplied to ld. Counsel of applicant electronically.

Counsel of applicant/ accused seeks time to go through the bail reply before advancing arguments on the bail application.

On request, put up on **02.06.2021** for arguments.

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(Vidya Prakash)

Vacation Judge, Special Judge – 01 (Electricity)
Central District/ THC/Delhi
28.05.2021

Bail Application No. 2340
FIR No.215/18
PS: EOW
U/s: 420/406/467/468/471/120 B IPC
State Vs. Rohit Bhuttan

28.05.2021

In view of the directions/order of Registrar General, Hon'ble High Court vide Office Order No.257-288/RG/DHC/2021 dated 08.04.2021, Order No.2/R/RG/DHC/2021 dated 19.04.2021 & Office Order No.6/R-1 to R-31/RG/DHC/2021 dated 14.05.2021, the matter is taken up through VC.

Further, in view of the Order No.765-30457-537/S.V./DHJS/Gaz/2021 dated 15.05.2021 & Order No.772/30974-31044/S.V./DHJS/Gaz/2021 dated 20.05.2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

This is an application u/s 439 Cr.PC for grant of interim bail moved on behalf of applicant /accused.

Present: Ms. Garima Gupta, Ld. Addl. PP for the State.
Sh. Abhishek Kumar Rai, Advocate for the complainant.
IO/Inspt. Ashutosh Kumar, EOW
None is present on behalf of applicant/ accused despite repeated calls.

Reply of bail application already filed. Copy thereof stated to be already supplied to ld. Counsel of applicant electronically.

In the interest of justice, no adverse order is being passed against the applicant/ accused.

Put up on **05.06.2021** before concerned Court for arguments.

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(Vidya Prakash)
Vacation Judge, Special Judge – 01 (Electricity)
Central District/ THC/Delhi
28.05.2021

Bail Application No. 2398
FIR No. 227/20
PS: Wazirabad
U/s: 302/120 B/34 IPC and 25/27/54/59 Arms Act
State Vs. Prince Tewatia

28.05.2021

In view of the directions/order of Registrar General, Hon'ble High Court vide Office Order No.257-288/RG/DHC/2021 dated 08.04.2021, Order No.2/R/RG/DHC/2021 dated 19.04.2021 & Office Order No.6/R-1 to R-31/RG/DHC/2021 dated 14.05.2021, the matter is taken up through VC.

Further, in view of the Order No.765-30457-537/S.V./DHJS/Gaz/2021 dated 15.05.2021 & Order No.772/30974-31044/S.V./DHJS/Gaz/2021 dated 20.05.2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

This is an application u/s 439 Cr.PC for grant of interim bail moved on behalf of applicant /accused.

Present: Ms. Garima Gupta, Ld. Addl. PP for the State.
SI Anjani Kumar Singh is present
Sh. Jitendra Sethi, Advocate for applicant/ accused.

Further additional reply of bail application filed. Copy thereof supplied to ld. Counsel of applicant electronically.

The applicant/accused is seeking interim bail on the ground of illness of his wife by claiming that she is suffering from intermittent bleeding from vagina and she is having cyst in ovary, for which surgery is required to be conducted on 29.05.2021.

Alongwith additional reply filed today, written reply dated 27.05.2021 under the signature of Dr. Ajay Pundeer of Metro Plus Hospital, Najafgarh, wherein wife of applicant/ accused is statedly admitted, is also annexed.

I have gone through the afore-said reply of Hospital Authority, wherein it is mentioned that surgery of wife of applicant/ accused is major since the patient is having regular history of unbearable pain since past few months. It is further mentioned therein that patient may have to stay 4-5 days after operation and may take three week's time to recover reasonably and surgery will be done endoscopically.

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Bail Application No. 2398
FIR No. 227/20
PS: Wazirabad
U/s: 302/120 B/34 IPC and 25/27/54/59 Arms Act
State Vs. Prince Tewatia

- 2 -

The bail application is opposed by Ld. Addl. PP on the ground that the applicant/ accused is habitual offender and is involved in several criminal cases as per the list of his previous involvement filed alongwith the bail reply and he is trying to secure interim bail by creating the afore-said ground. It is further argued that the surgery of wife of applicant/ accused cannot be termed as life saving and same can always be postponed. It is further argued that there are brothers and father in the maternal house of wife of applicant/ accused, who can always take care of her. Therefore, the application may be dismissed.

On the other hand, counsel of applicant/ accused has argued that it was love marriage of applicant/ accused against the wishes of their respective family members and, that is why, they are not on visiting terms. He has pointed out from the report of hospital that wife of applicant/ accused is having excessive bleeding and she is suffering from cyst in ovary, for which surgery is required to be conducted on 29.05.2021. He also placed reliance upon the judgements reported at 1996 JCC 201, 1983 (2) CRIMES, 590, (2012) 2 SCC 382 and Unreported Decision of Hon'ble Delhi High Court in Bail Application No. 217/14 titled as Anup Juneja @ Sunil Kumar @ Anki Vs. State NCT of Delhi decided on 31.01.2014, in support of his submission that any accused cannot be denied bail merely on the ground that he is involved in several criminal cases.

Counsel of applicant/ accused further argued that he is making statement at Bar, on instructions of Parokar of applicant/accused, that applicant/ accused may be granted three week's interim bail in order to take care of his ailing wife and he shall not seek extension of interim bail on any ground whatsoever thereafter. He has also pointed out that presence of applicant/ accused is also required in order to give his consent for conducting surgery upon his wife, which is scheduled for 29.05.2021 i.e. tomorrow. He has therefore requested to release the applicant/ accused for three weeks or so.

It is already noted herein above that as per enquiry conducted from doctor of Metro Plus Hospital, it is duly confirmed that wife of applicant/ accused is having excessive bleeding and she is suffering from cyst in ovary, for which surgery is required to be conducted on 29.05.2021. The said surgery is stated to be major surgery. During the course of arguments, it has been confirmed by SI Anjani Kumar Singh that it was love marriage of applicant/ accused and respective family members from both the sides are

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Bail Application No. 2398
FIR No. 227/20
PS: Wazirabad
U/s: 302/120 B/34 IPC and 25/27/54/59 Arms Act
State Vs. Prince Tewatia

- 3 -

not on good visiting terms with them. That being so, Court is of the view that presence of applicant/ accused is necessary not only to give his consent for conducting surgery upon his wife to be held on 29.05.2021 but also to take care of her during post surgery period and also to provide moral support to her in this pandemic situation. Accordingly, the bail application is allowed and the applicant/ accused namely Prince Twatia is hereby granted interim bail for a period of three weeks from the date of his release on furnishing personal bond in the sum of Rs.20,000/- to the satisfaction of Jail Superintendent concerned.

In view of the facts and circumstances of present case and the submissions made by Id. Addl. PP, the following conditions are also imposed on present accused for such interim bail:-

- i. Applicant shall not flee from the justice;
- ii. Applicant shall not tamper with the evidence;
- iii. Applicant shall not threaten or contact in any manner to the prosecution witnesses;
- iv. Applicant shall not leave country without permission of the Court;
- v. Applicant shall convey any change of address immediately to the IO and the Court;
- vi. Applicant shall provide his/her mobile number to the IO;
- vii. Applicant shall mark his/her attendance before concerned IO (and if IO is not available then to concerned SHO) every week preferably on Monday through mobile by sharing his/her location with the IO/SHO concerned.
- viii. Applicant shall further make a call, preferably by audio plus video mode to concerned IO, (and if IO is not available then to concerned SHO) one in fifteen days, preferably on Monday between 10.00 a.m. to 5.00 p.m; &
- ix. Applicant shall keep his/ her such mobile number 'Switched on' at all the time, particularly between 8.00 am to 8.00 pm everyday.

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Bail Application No. 2398
FIR No. 227/20
PS: Wazirabad
U/s: 302/120 B/34 IPC and 25/27/54/59 Arms Act
State Vs. Prince Tewatia

- 4 -

After completion of the interim bail period, applicant shall directly surrender before concerned Jail Superintendent. Necessary intimation be sent to concerned Jail Superintendent accordingly.

With these observations and directions, present applicant is allowed.
Both sides are at liberty to collect the order through electronic mode.
Further, a copy of this order be sent to the IO/SHO, Jail Superintendent concerned by electronic mode.

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Vacation Judge, Special Judge – 01 (Electricity)
Central District/ THC/Delhi
28.05.2021

FIR No. 28/20
PS: Timar Pur
U/s: 394/397/411/34 IPC & 25/27 Arms Act
State Vs. Kashif @ Nanhe

28.05.2021

In view of the directions/order of Registrar General, Hon'ble High Court vide Office Order No.257-288/RG/DHC/2021 dated 08.04.2021, Order No.2/R/RG/DHC/2021 dated 19.04.2021 & Office Order No.6/R-1 to R-31/RG/DHC/2021 dated 14.05.2021, the matter is taken up through VC.

Further, in view of the Order No.765-30457-537/S.V./DHJS/Gaz/2021 dated 15.05.2021 & Order No.772/30974-31044/S.V./DHJS/Gaz/2021 dated 20.05.2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

This is an application u/s 439 Cr.PC for grant of interim bail moved on behalf of applicant /accused.

Present: Ms. Garima Gupta, Ld. Addl. PP for the State.
IO/ SI Lalit Chauhan
Sh. Hansraj Singh, Advocate for applicant/ accused.

Reply of bail application filed. Copy thereof stated to be already supplied to ld. Counsel of applicant electronically.

By way of this application, applicant/accused is seeking interim bail of 90 days while relying on Minutes of Meetings dated 04.05.2021 and 11.05.2021 of HPC.

Keeping in view of the facts and circumstances, **report of concerned Jail Superintendent be called on the following points:-**

1. Nominal Roll of applicant/ accused; and
2. A certificate regarding period of custody and conduct of applicant/ accused during his custody period so far.

Copy of this order be sent to concerned Jail Superintendent on his official e-mail ID for necessary compliance. Copy of order be also forwarded to Ld. Counsel of applicant/accused through electronic means.

Put up on **04.06.2021** for arguments on the bail application.

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Vacation Judge, Special Judge – 01 (Electricity)
Central District/ THC/Delhi/28.05.2021

FIR No. 113/19
PS: Sadar Bazar
U/s: 307/324/34 IPC

State Vs. Vineet Kumar S/o Sh. Shyam Dev Mandal

28.05.2021

In view of the directions/order of Registrar General, Hon'ble High Court vide Office Order No.257-288/RG/DHC/2021 dated 08.04.2021, Order No.2/R/RG/DHC/2021 dated 19.04.2021 & Office Order No.6/R-1 to R-31/RG/DHC/2021 dated 14.05.2021, the matter is taken up through VC.

Further, in view of the Order No.765-30457-537/S.V./DHJS/Gaz/2021 dated 15.05.2021 & Order No.772/30974-31044/S.V./DHJS/Gaz/2021 dated 20.05.2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

This is an application u/s 439 Cr.PC for grant of interim bail of 90 days moved on behalf of applicant /accused.

Present: Ms. Garima Gupta, Ld. Addl. PP for the State.
SI Vijay Panwar of PS Sadar Bazar.
Legal Aid Counsel Sh. Sandeep Gupta, Advocate for applicant/ accused.

Reply of bail application filed. Copy thereof supplied to counsel of application/accused through electronic means.

Arguments on the application heard. Reply perused.

At the outset, ld. Addl PP has raised an objection as to the maintainability of the present bail application on the ground that present applicant has already been granted interim bail on 20.05.2021 by the Court of Sh. Naveen Kumar Kashyap, Ld. Vacation Judge, Central District, Tis Hazari Courts, Delhi. Copy of said order is also annexed with the bail reply.

On query, Ld. Legal Aid Counsel appearing on behalf of applicant/ accused submits that he is not aware about the aforesaid fact and the present bail application was moved through Jail Authority. He has requested to pass appropriate order in this matter.

I have gone through the copy of order dated. 20.05.2021 (Supra), which leaves no scope for any doubt that the present applicant has already been granted interim bail in this matter. Hence, the present bail

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FIR No. 113/19
PS: Sadar Bazar
U/s: 307/324/34 IPC
State Vs. Vineet Kumar S/o Sh. Shyam Dev Mandal

- 2 -

application is not maintainable under the law. Accordingly, the present bail application stands dismissed.

Copy of this order be given dasti to both the sides through electronic means, as per the rules.

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(Vidya Prakash)
Vacation Judge, Special Judge – 01 (Electricity)
Central District/ THC/Delhi
28.05.2021

**FIR No. 222/16
PS: Timarpur
U/s:20/61/85 NDPS Act
State Vs. Dharamveer**

28.05.2021

In view of the directions/order of Registrar General, Hon'ble High Court vide Office Order No.257-288/RG/DHC/2021 dated 08.04.2021, Order No.2/R/RG/DHC/2021 dated 19.04.2021 & Office Order No.6/R-1 to R-31/RG/DHC/2021 dated 14.05.2021, the matter is taken up through VC.

Further, in view of the Order No.765-30457-537/S.V./DHJS/Gaz/2021 dated 15.05.2021 & Order No.772/30974-31044/S.V./DHJS/Gaz/2021 dated 20.05.2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

This is an application u/s 439 Cr.PC for grant of interim bail for three months moved on behalf of applicant /accused.

Present: Ms. Garima Gupta, Ld. Addl. PP for the State.
None is present on behalf of IO/ SHO concerned.
Ms. Kusum Gupta, Advocate for applicant/ accused.

Report dated 28.05.2021 regarding medical condition of the applicant/ accused has been received from Jail Superintendent. Copy thereof be supplied to the counsel of applicant/accused through electronic means.

On request of counsel of applicant/accused, put up on **01.06.2021** for arguments on bail application.

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(Vidya Prakash)
Vacation Judge, Special Judge – 01 (Electricity)
Central District/ THC/Delhi
28.05.2021

FIR No. 303/14
PS: Subzi Mandi
U/s:302/307/120 B IPC
State Vs. Karan @ Raj Karan

28.05.2021

In view of the directions/order of Registrar General, Hon'ble High Court vide Office Order No.257-288/RG/DHC/2021 dated 08.04.2021, Order No.2/R/RG/DHC/2021 dated 19.04.2021 & Office Order No.6/R-1 to R-31/RG/DHC/2021 dated 14.05.2021, the matter is taken up through VC.

Further, in view of the Order No.765-30457-537/S.V./DHJS/Gaz/2021 dated 15.05.2021 & Order No.772/30974-31044/S.V./DHJS/Gaz/2021 dated 20.05.2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

This is an application u/s 439 Cr.PC for grant of interim bail moved on behalf of applicant /accused.

Present: Ms. Garima Gupta, Ld. Addl. PP for the State.
IO/Inspt. Rajesh Kumar.
Sh. Jitendra Sethi, Advocate for applicant/ accused.

Additional status report filed. Copy thereof be supplied to counsel of applicant/ accused through electronic means.

I have gone through the previous bail reply as well as status report filed today. However, same are found to be silent on the relevant aspects as regards the nature of treatment to be provided to mother of applicant/ accused and as to whether or not she is actually diagnosed to be suffering from Fibrosis in Uterus and the kind of excessive bleeding and the period during which it occurs, etc.

At this stage, IO seeks time to conduct necessary enquiry on the relevant aspects including the ones mentioned above and to file status report before the Court.

Request is allowed. Copy of said status report be also supplied in advance to counsel of applicant/ accused through electronic means.

Put up on **31.05.2021**.

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(Vidya Prakash)

Vacation Judge, Special Judge – 01 (Electricity)
Central District/ THC/Delhi/ 28.05.2021

FIR No. 322/20
PS: Burari
U/s: 302/308/323/34 IPC
State Vs. Sanjay Bhalla

28.05.2021

In view of the directions/order of Registrar General, Hon'ble High Court vide Office Order No.257-288/RG/DHC/2021 dated 08.04.2021, Order No.2/R/RG/DHC/2021 dated 19.04.2021 & Office Order No.6/R-1 to R-31/RG/DHC/2021 dated 14.05.2021, the matter is taken up through VC.

Further, in view of the Order No.765-30457-537/S.V./DHJS/Gaz/2021 dated 15.05.2021 & Order No.772/30974-31044/S.V./DHJS/Gaz/2021 dated 20.05.2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

This is an application u/s 439 Cr.PC for grant of interim bail of 60 days moved on behalf of applicant /accused.

Present: Ms. Garima Gupta, Ld. Addl. PP for the State.
IO/SI Ashok Kumar
Sh. Sonu Jha, Advocate for applicant/ accused.

Reply of bail application filed. Copy thereof stated to be supplied to Id. Counsel of applicant electronically.

Part submissions heard. During the course of submissions, Ld. Addl. PP on instructions of IO has pointed out that medical document concerning illness of wife of accused could not be verified from concerned doctor and family status of applicant/accused is yet to be verified. Hence, sometime is sought for the said purpose.

Considering the submission made on behalf of State, the aforesaid request is allowed.

IO is directed to file detailed Status Report after verifying the copies of medical record of wife of applicant/accused and also after verifying family status of applicant/accused, before the Court, by next date.

Advance copy thereof be also supplied to the counsel of applicant/ accused.

Put up on **31.05.2021** for arguments.

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(Vidya Prakash)

Vacation Judge, Special Judge – 01 (Electricity)
Central District/ THC/Delhi/ 28.05.2021

FIR No. 415/15
PS: Kotwali
U/s: 395/397/365/201/412/120 B IPC & 25/54/59 Arms Act
State Vs. Ajit

28.05.2021

In view of the directions/order of Registrar General, Hon'ble High Court vide Office Order No.257-288/RG/DHC/2021 dated 08.04.2021, Order No.2/R/RG/DHC/2021 dated 19.04.2021 & Office Order No.6/R-1 to R-31/RG/DHC/2021 dated 14.05.2021, the matter is taken up through VC.

Further, in view of the Order No.765-30457-537/S.V./DHJS/Gaz/2021 dated 15.05.2021 & Order No.772/30974-31044/S.V./DHJS/Gaz/2021 dated 20.05.2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

This is an application u/s 439 Cr.PC for grant of interim bail moved on behalf of applicant /accused.

Present: Ms. Garima Gupta, Ld. Addl. PP for the State.
SI Satish Kumar of PS Kotwali.
Sh. S.Chakraborty, Advocate for applicant/ accused.

Reply of bail application filed. Copy thereof stated to be supplied to ld. Counsel of applicant/accused electronically.

Part arguments heard.

After hearing the submissions made by counsel of applicant/accused and keeping in view the overall facts and circumstances of the case, TCR would be required in this matter to effectively decide the present bail application as it is submitted on behalf of applicant/ accused that role ascribed to him is exactly similar to the role attributed to co-accused persons, who were previously granted interim/ regular bail in this case.

Let TCR be summoned for next date of hearing. Robkar be issued today itself, as per the rules.

Put up on **04.06.2021** for arguments on bail application.

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Vacation Judge, Special Judge – 01 (Electricity)
Central District/ THC/Delhi

28.05.2021

FIR No.97/19
PS: Crime Branch
U/s: 20 NDPS Act
State Vs. Sarfraz

28.05.2021

In view of the directions/order of Registrar General, Hon'ble High Court vide Office Order No.257-288/RG/DHC/2021 dated 08.04.2021, Order No.2/R/RG/DHC/2021 dated 19.04.2021 & Office Order No.6/R-1 to R-31/RG/DHC/2021 dated 14.05.2021, the matter is taken up through VC.

Further, in view of the Order No.765-30457-537/S.V./DHJS/Gaz/2021 dated 15.05.2021 & Order No.772/30974-31044/S.V./DHJS/Gaz/2021 dated 20.05.2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

This is an application u/s 439 Cr.PC for grant of interim bail moved on behalf of applicant /accused.

Present: Ms. Garima Gupta, Ld. Addl. PP for the State.
IO/Insp. Sandeep Kumar, SOS – I, Crime Branch.
Sh. Vishal Raj Sehijpal, Advocate for applicant/ accused.

Reply of bail application filed. Copy thereof stated to be supplied to ld. Counsel of applicant electronically.

I have gone through the reply filed by IO, wherein reference has been made to some opinion given by concerned doctor. However, said opinion is not annexed alongwith reply of bail application. Moreover, said reply is vague and it is not clear as to whether necessary enquiry was got conducted from the concerned doctor as regards the nature of surgery to be performed upon wife of applicant/accused and as to whether any pre-surgery investigations were required or were got conducted with regard to said patient or not.

IO seeks one day's time to do the needful and to submit the report before the Court. He is directed to carry out necessary enquiry on relevant aspects including the aspects referred to above. He is also directed to verify the family status of applicant/accused and to file detailed status report before the Court, on the next date of hearing.

Put up on **29.05.2021**.

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(Vidya Prakash)

Vacation Judge, Special Judge – 01 (Electricity)
Central District/ THC/Delhi/ 28.05.2021

FIR No.254/19
PS: Subzi Mandi
U/s: 392/397/411 IPC
State Vs. Madan Lal @ Badal

28.05.2021

In view of the directions/order of Registrar General, Hon'ble High Court vide Office Order No.257-288/RG/DHC/2021 dated 08.04.2021, Order No.2/R/RG/DHC/2021 dated 19.04.2021 & Office Order No.6/R-1 to R-31/RG/DHC/2021 dated 14.05.2021, the matter is taken up through VC.

Further, in view of the Order No.765-30457-537/S.V./DHJS/Gaz/2021 dated 15.05.2021 & Order No.772/30974-31044/S.V./DHJS/Gaz/2021 dated 20.05.2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

This is an application u/s 439 Cr.PC for grant of interim bail moved on behalf of applicant /accused.

Present: Ms. Garima Gupta, Ld. Addl. PP for the State.
None is present on behalf of IO/SHO concerned.
Sh. Anil Kumar Kamboj, Advocate for applicant/ accused.

One written reply has been filed under the signature of ASI Surender Singh, wherein some time is sought to verify the medical treatment record of mother of applicant/accused annexed with the application.

Issue notice to SHO PS Subzi Mandi with direction to file detailed Status Report after getting the copies of treatment record verified from the concerned doctor/ hospital, as per the rules, by the next date of hearing.

Advance copy of Status Report be also supplied to counsel of applicant/accused through electronic means.

Put up on **31.05.2021** for arguments.

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(Vidya Prakash)

Vacation Judge, Special Judge – 01 (Electricity)

Central District/ THC/Delhi

28.05.2021

FIR No.563/17
PS: Burari
U/s: 377IPC & 8/12 POCSO Act
State Vs. Satish Kumar

28.05.2021

In view of the directions/order of Registrar General, Hon'ble High Court vide Office Order No.257-288/RG/DHC/2021 dated 08.04.2021, Order No.2/RG/DHC/2021 dated 19.04.2021 & Office Order No.6/R-1 to R-31/RG/DHC/2021 dated 14.05.2021, the matter is taken up through VC.

Further, in view of the Order No.765-30457-537/S.V./DHJS/Gaz/2021 dated 15.05.2021 & Order No.772/30974-31044/S.V./DHJS/Gaz/2021 dated 20.05.2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

This is an application u/s 439 Cr.PC for grant of interim bail moved on behalf of applicant /accused.

Present: Ms. Garima Gupta, Ld. Addl. PP for the State.
Victim is also present alongwith IO/ SI Satender Singh.
None for applicant/ accused despite repeated calls since morning

Reply of bail application already filed. Copy thereof statedly already supplied to counsel of applicant/ accused.

Record shows that vide order dated 22.05.2021, Ld. Vacation Judge had been pleased to issue direction for calling of chargesheet/ MLC of the matter which is statedly pending before the concerned Court, for today. However, it appears that said record has not been requisitioned for today. **Concerned Incharge, Bail Section is directed to be careful in future. He is directed to comply the direction contained in order dated 22.05.2021 positively for next date of hearing.**

In the interest of justice, no adverse order is being passed against the applicant/ accused.

Put up on **05.06.2021** for consideration of bail application.

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(Vidya Prakash)
Vacation Judge, Special Judge – 01 (Electricity)
Central District/ THC/Delhi
28.05.2021